

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE PRODUCTION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 50**  
TO BE ANSWERED ON 04<sup>th</sup> December, 2023

**COMPASSIONATE APPOINTMENT IN CORPORATE OFBs**

50 SHRI VAIKO:

SHRI M. SHANMUGAM:

Will the Minister of Defence be pleased to state:

- (a) the number of applications which are pending for compassionate appointment to dependents against death of bread winners in the Defence undertakings, in the last three years, with details, undertaking-wise;
- (b) whether the Ministry has issued any guidelines to continue providing compassionate appointments to dependents, after corporatization of erstwhile Ordinance Factory Board (OFB);
- (c) if so, the details thereof;
- (d) the number of applications pending with the Corporate OFBs, especially in Tamil Nadu;
- (e) whether the Ministry would review such cases pending in Defence undertakings for favourable consideration on humanitarian grounds, if so, the details thereof; and
- (f) if not, the reasons therefor?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a): Applications pending for compassionate appointment to dependents against the death of bread winners in the Corporate Ordinance Factories are as under:

Munitions India Limited	294
Armoured Vehicles Nigam Limited	86
Yantra India Limited	151
Advanced Weapons and Equipment India Limited	226
Troops Comforts Limited	127
India Optel Limited	98
Gliders India Limited	19
Total	1001

(b) & (c): No guideline has been issued by MoD for continuation of compassionate appointment to dependents post corporatization of OFB.

(d): 105 nos.

(e) & (f): As per DoP&T's advice, the appointment etc. in respect of employees of DPSUs are concerned, will be governed by rules/instructions applicable to employees of Public Sector Enterprises and Recruitment Rules framed for the posts transferred to DPSUs.

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